

# THE HIGH COURT OF SIKKIM : GANGTOK

(Civil Extraordinary Jurisdiction)

DATED : 4<sup>th</sup> May, 2018

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**SINGLE BENCH : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

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WP(C) No.03 of 2018

**Petitioner** : Dr. (Mrs.) Savitri Hamal,  
W/o Dr. D. S. Hamal,  
Aged about 65 years,  
R/o Pani House,  
Opposite Shiva Mandir,  
P.O. Deorali,  
P.S. Gangtok,  
East Sikkim.

**versus**

**Respondents** : 1. The Municipal Commissioner,  
Gangtok Municipal Corporation,  
Deorali,  
East Sikkim.

2. The Licensing Authority,  
Gangtok Municipal Corporation,  
Deorali,  
East Sikkim.

3. Mrs. P. M. Bhutia,  
W/o Late Ngodup Tshering Bhutia,  
R/o Arithang Road,  
S. P. Golai, Middle Arithang,  
P.O. & P.S. Gangtok,  
Pin – 737 101,  
East Sikkim.

4. Manas Kumar Khan,  
S/o Mr. Jitendra Khan,  
Flat No.B/10/202,  
Peerless Nagar,  
Pani Khardah,  
North 24 Parganas,  
Pin – 700 114,  
West Bengal.

Application under Article 226  
of the Constitution of India

**Dr. (Mrs.) Sabitri Hamal vs. Municipal Commissioner, Gangtok Municipal Corporation and Others**

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**Appearance**

Mr. S. S. Hamal and Ms. Priyanka Chettri, Advocates for the Petitioner.

Ms. Tashi Doma Sherpa, Advocate for the Respondents No.1 and 2.

Ms. Rupa Dhakal, Advocate for the Respondents No.3 and 4.

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**O R D E R (ORAL)**

Meenakshi Madan Rai, J.

- 1.** Learned Counsel for the Petitioner submits that he does not press the Writ Petition and seeks permission to withdraw the same.
- 2.** Not opposed.
- 3.** Both Learned Counsel also submit that the matter has been amicably resolved between them.
- 4.** In the circumstances, Writ Petition is dismissed as withdrawn.

**( Meenakshi Madan Rai )**  
**Judge**

04-05-2018

Approved for reporting : **No**

Internet : **Yes**